

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 4(ND)15**  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017**

**NAME OF THE COMPANY: M/s Mumuko Saxena & Ors. V/s. M/s. EFN Global Impex Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<i>I</i>	<i>Yuvraj Khanna</i>	<i>Adv.</i>	<i>Petitioner</i>	
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<i>2</i>	<i>Udit Kumar Chaturvedi</i>	<i>Adv.</i>	<i>Respondent No. 1 &amp; 2</i>	
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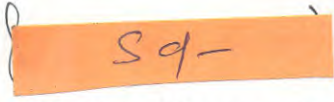
	<i>PRANAV TOMAR</i>	<i>Adv.</i>	<i>"</i>	
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**ORDER**

Counsels for the parties are present. The Ld. Counsel for the respondent has stated that the parties are before the Mediation Cell under the aegis of the High Court of Punjab & Haryana at Chandigarh. Both the parties seek and are given three weeks time for reporting amicable settlement.

List on 25.4.2017.

  
(S.K. Mohapatra)  
Member (Tech.)

  
(R. Varadharajan)  
Member (Judicial)